

[Shri Jawaharlal Nehru]
is hardly a proper way to discuss the matter. You have said you will consider it. I do not see what other question arises.

Mr. Speaker: I am also a little surprised at this. The erstwhile leader and the deputy leader of the group place certain matters before the Speaker. The Speaker says: "I will look into this matter and see whether I can bring it before the House or not". Then immediately he wants to force it. In one breath he says "I want the guidance of the Speaker"; in another breath, even before the guidance is available as to whether it ought to be brought before the House or not, they start speaking referring to various matters. What is the procedure? Hon. Members want to do without the Speaker himself?

I shall look into this matter. If I have any doubts as to whether it should be brought up or not, what ought to be the procedure regarding this matter etc., I shall talk to them, and ultimately, whether today or tomorrow or the day after, I shall bring it up, if there is need to bring it up. I shall send for them and discuss the matter with them.

This matter will stand over till tomorrow or the day after.

Dr. Sushila Nayar (Jhansi): I take very strong objection to the way in which the Communist leader and deputy leader referred to the Speaker being above the Constitution. In the House the Speaker is the interpreter of the Constitution. The Speaker's word is the last word, and therefore I suggest that the hon. Members should take back their remarks. They have no business to cast reflection on the Speaker's rulings.

Mr. Speaker: I feel that in an attempt to correct a contempt, hon. Members are unconsciously trying themselves to commit contempt of this House. It is very wrong. I will proceed to other subjects. It is no good getting excited over these matters.

Shri Tangamani (Madurai): We are trying to explain.

Shri V. P. Nayar (Quilon): May I draw your attention to your own ruling.....

Mr. Speaker: Later on, not now.

Shri V. P. Nayar.....to your direction in this matter which you quoted to us. It is stated that a member wishing to point out.....

Mr. Speaker: I have looked into that. I shall consider. I shall look into this matter as to what ought to be done. A notice is given. Straight-away as soon as a notice is given, it is not open to a Member to say: "I will raise this matter here".

PAPERS LAID ON THE TABLE MODIFICATIONS IN STERLING PENSIONS ARRANGEMENTS OF 1955

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of the letters exchanged between the Finance Minister and the High Commissioner for the United Kingdom setting out the agreements reached on certain modifications in the Sterling Pensions arrangements of 1955. [See Appendix I, annexure No. 46.]

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

(1) Supplementary Statement No. I—Third Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 47.]

(2) Supplementary Statement No. VII—Second Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 48.]

(3) Supplementary Statement No. VIII—First Session, 1957 of Second Lok Sabha. [See Appendix I, annexure No. 49.]

(4) Supplementary Statement No. VII—Fifteenth Session, 1957 of First Lok Sabha. [See Appendix I, annexure No. 50.]

(5) Supplementary Statement No. XV—Thirteenth Session, 1956 of First Lok Sabha. [See Appendix I, annexure No. 51.]

(6) Supplementary Statement No. XIX—Twelfth Session, 1956 of First Lok Sabha. [See Appendix I, annexure No. 52.]

"Smuggling of rice from Andhra Pradesh and consequent increase in Price of rice".

The Minister of Food and Agriculture (Shri A. P. Jain): The Government of India are aware that stocks of rice are being taken out of the southern zone from Andhra Pradesh in contravention of their orders. It is likely that but for this the prices would have been lower than what they are at present in Andhra Pradesh and in other States in southern zone.

The Central Government have prohibited the movement of rice by rail from stations in the delta districts of Andhra to certain stations out of the southern zone bordering on Bombay and Goa. The Government of Mysore have created a no-movement-zone round Goa, and have also taken steps to prevent smuggling of rice by road into Goa and the State of Bombay.

The Government of Andhra Pradesh were advised by the Central Government early in December, 1957 and again early in January 1958 to take necessary steps to prevent smuggling of rice by road from that State outside the southern zone. No report has so far been received from the State Government indicating what steps, if any, they have taken.

Statement

Petition No.	Brief subject	Number of signatories	District	State
13	In respect of the Indian Railways Act, 1890.	1	Kaim-ganj	U.P.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

SMUGGLING OF RICE FROM ANDHRA PRADESH

Shri N. R. Munisamy (Vellore): Under Rule 197, I beg to call the attention of the Minister of Food and Agriculture to the following matter of urgent public importance and I request that he may make a statement hereon:

BUSINESS OF THE HOUSE

The Prime Minister and Minister of External Affairs Shri Jawaharlal Nehru): Mr. Speaker, I should like to give some general business to be about the legislative measures and other business to be brought forward before the Lok Sabha during this session.

A major part of the session will be taken up with the discussion and voting of the Demands for Grants in respect of the Railway and the General